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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 08.02.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.244/ BB/2018	For admission	Sec 7 of I&B code	M/s Dena Bank	T P Muthanna Advocate	M/s Kavveri Telecom Infrastructur e Limited	

[Signature]

ADVOCATE FOR PETITIONER/s :

T. P. MUTHANNA.

M. N. DEVARAJESU

N. RAGHAVENDRAN

Zonal Head office ZU.I.B.
ADVOCATE FOR RESPONDENT/s :

[Signature]

Sri. Aditya Sondhi

Sr. Advocate for 1st Respondent's Advocate

[Signature]

(S. Rajendra)

Advocate 1st Advocate

PTO

ORDER

Heard Shri T.P Muthanna along with M.N.Devaraje Urs and Shri N.Raghavendran, learned Counsel for Petitioner and Shri Aditya Sondhi, learned Senior Counsel along with S.Rajendra, learned Counsel for Respondent. Learned Counsel for Respondent has initially filed the Statement of Objection and has further relied upon the judgment of the Hon'ble Supreme Court in B.K.Educational Services Private Limited Vs. Parag Gupta and Associates and also the impugned order passed by the Hon'ble High Court of Karnataka on 27.04.2017. However, Learned Counsel for Petitioner submits that there are some other judgments in support of the case and also Bench asked some more information. The Bench also seeks relevant information. Therefore, learned Counsel is directed to file gist of the case for the cause of action in filing cases etc, disclosure of order passed by the Hon'ble High Court of Karnataka including non-disclosure to the Hon'ble High court of Karnataka. Post the case on **06.03.2019**


MEMBER(T)


MEMBER(J)

Raushan

